

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

CP 692/2001 in
OA 272/1999

(31)

New Delhi this the 29th day of May, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P. Singh, Member (A)

Shri B.S.Sarin
S/O Late Shri M.C.Sarin,
R/O Flat No.308,
Type-IV, Lakshmi Bai Nagar,
New Delhi-23.

..Petitioner

(By Advocate Sh.M.K.Bhardwaj,
learned counsel through proxy
counsel Sh.A.K.Bhardwaj)

VERSUS

1. Shri S.Dashrathi
The General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Shri Mumdin
Divisional Railway Manager,
Bikaner Division,
DRM Office, Bikaner,
Rajasthan.
3. Shri Amit Kumar
The Divisional Superintending
Engineer, Bikaner Division,
Northern Railway, DRM Office,
Bikaner, Rajasthan.
4. Shri R.S. Gupta,
Assistant Engineer (Planning),
Inquiry Officer, Northern Railway,
Bikaner Division, Rajasthan
5. Shri D.D.Mandan
Divisional Personnel Officer
DRM Office, Bikaner Division,
Bikaner, Rajasthan.
6. Shri R.S.Gupta, PW 1,
Northern Railway, Laharu

..Respondents

(By Advocate Shri R.L.Dhawan)

O R D E R (ORAL)

(Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)

Shri R.L.Dhawan, learned counsel submits that the
respondents have since passed the order dated 27.5.2002 in

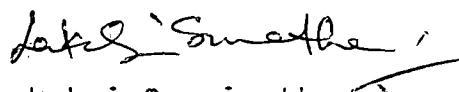
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compliance of the Tribunal's order in OA 272/1999 read with the order in CP 692/2001. In the circumstances, Shri A.K.Bhardwaj, learned counsel submits that he does not press CP but he may be given liberty to challenge the aforesaid order, in accordance with law.

(32)

2. In view of what has been stated above, CP 692/2001 is dropped, with liberty to the applicant to proceed in accordance with law, as advised. Notices issued to the respondents are discharged. File to be consigned to the record room.


(M.P.Singh)
Member (A)


(Smt.Lakshmi Swaminathan)
Vice Chairman (J)

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